CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/1118/2020



This the 09th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Nusrit Banoo, Age 20 years, D/o Late Sain, R/o Sunote, Tehsil Badherwa	h,
District Doda.	

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(Advocate: - Mr. I H Bhat)

Versus

- 1. State of Jammu & Kashmir through Commissioner/Secretary to Government General Administration Department of Civil Sectt. Jammu.
- 2. Commissioner/Secretary to Government Revenue, Department Civil Secretariat, Jammu.
- 3. Deputy Commissioner, Doda.

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(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of the applicant Nusrit Banoo is that her father namely Sain was killed by militants. In this regard a FIR was also lodged at the concerned Police Station. After the death of her father, the applicant applied for appointment on compassionate grounds on any Class-IV post, however, no action has been taken by the respondents on her application. Hence, the present O.A.

2. Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to consider the case of the applicant for grant of compassionate appointment within a stipulated time frame.

3. We have heard Mr. I H Bhat, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G for the respondents and perused the records.



- 4. Looking to facts and circumstances of the case as well as the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to consider the prayer of the applicant for grant of appointment on compassionate grounds, as per relevant rules and subject to the condition that the applicant is eligible for the same. The respondents will pass a reasoned and speaking order in this regard within a period of three weeks from the date of receipt of certified copy of this order.
- 5. It is made clear that we have not entered into the merits of the case.
- 6. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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